

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**IA No.1135 of 2019 in  
DFR No. 2147 of 2019**

**Dated:5<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice ManjulaChellur, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**Gujarat Gas Limited**

**...Appellant(s)**

**Vs.**

**Petroleum & Natural Gas Regulatory Board**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Piyush Joshi  
Ms. SumitiYadava

Counsel for the Respondent(s) : --

**ORDER**

**IA NO. 1135 OF 2019 (Application for urgent listing)**

We have heard learned counsel for the applicant/appellant.

For the reasons stated in this application, the IA is allowed.

Application is disposed of.

**DFR No. 2147 of 2019**

**Admit.** Issue notice to the respondents returnable on **30.08.2019**.

List the matter on **30.08.2019**, subject to curing the defects, if any.

**(B.N. Talukdar)**  
**Technical Member (P&NG)**

**(Justice ManjulaChellur)**  
**Chairperson**

*Bn/js*